

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 320
ANSWERED ON MONDAY, 02ND FEBRUARY 2026
MAGHA 13, 1947 (SAKA)**

INEFFICIENCIES IN REGULATORY COMPLIANCE FILING

320. Md Abu Taher Khan

Will the Minister of Corporate Affairs be pleased to state:

- (a) whether the Government has received complaints or reports regarding delays and inefficiencies in the processing of statutory forms, filing approvals and other regulatory compliances under the Companies Act;**
- (b) if so, the details of such cases received during the last three years, including the nature of delays and average processing timelines;**
- (c) whether the Government has taken measures to fast-track merger approvals, corporate restructuring applications and related filings to reduce procedural bottlenecks and enhance ease of doing business; and**
- (d) if so, the details of reforms or digital initiatives implemented by the Government to expedite these processes?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRASPORT AND
HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a)&(b) At present, processing of e-forms for compliance filing by companies are done through Straight Through Process (STP), conditional STP and non-STP mode. The e-forms processed in STP mode are taken on record as soon as the filing is completed. Non-STP Processing of e-forms are carried out as per the provisions of the Companies Act and Rules made thereunder. A streamlined process of raising queries, grievances through an online ticketing mechanism and call centre is in place. These tickets are resolved keeping in mind the provisions of the Companies Act and Rules made thereunder. Timely and qualitative resolution of tickets is monitored

regularly and corrective steps are taken whenever required. The details of tickets received and resolved are as under :

	Approval related tickets	Technical issue related tickets	Total
18th Sep 2022 to 31st March, 2023	13252	389692	402944
1st Apr 2023 to 31st March, 2024	38514	602032	640546
1st Apr 2024 to 31st March 2025	92644	460272	552916

(c) & (d) The initiatives implemented by the Government for fast-track merger approvals, corporate restructuring applications and related filings to reduce bottlenecks and enhance ease of doing business are as follows :-

(i) The fast-track process for mergers has been extended under the Companies Act, 2013 to also include mergers of Startups with other Startups and with Small companies, so that the process of mergers & amalgamations is completed faster for such companies. Scope of Fast-track merger has also been enhanced in September 2025 to allow more number of companies to use such speedier and user-friendly framework.

(ii) The Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 were amended in 2023 pursuant to which "deemed approval" requirements provided under section 233 are implemented more effectively. The amendment, inter alia, provided that, in case a Regional Director (RD) does not file an application before NCLT for considering the scheme of merger under section 232 or does not issue confirmation order for approval of merger u/s 233 within the time limit provided (i.e. 60 days), it shall be deemed that RD has no objection and the confirmation order shall be issued accordingly.

(iii) Amendment has been made in rule 25A of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 amended in 2024. Pursuant to this amendment, merger of a holding company incorporated abroad with its wholly owned subsidiary incorporated in India would require approval of Central Government (delegated to Regional Directors). Prior to this amendment, such mergers required approval of the NCLT.
